

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 174/2025

In the matter of:

Rajiv Suri

.....Applicant

Versus

Municipal Corporation of Delhi & Ors.

.....Respondent(s)

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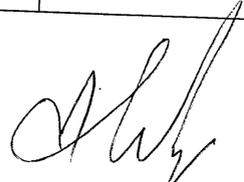
NDOH: - 11.12.2025

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Filed by:

New Delhi:

Dated: 10.12.2025


Delhi Pollution Control Committee

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In the matter of:

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN COMPLIANCE TO THE ORDER DATED 06.05.2025.**

I, Dr. Anwar Ali Khan, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 29.04.2025, the Applicant has raised the issue of desilting of the Kushak and other drains. This Hon'ble Tribunal pleased to issue notice to the respondents vide order dated 06.05.2025.

Status of Drains in Delhi:

3. That there are 22 drains which are out falling into river Yamuna in the Delhi and brief is as follows:

- 10 Drains have been tapped
- 02 Drains (Delhi Gate Drain & Sen Nursing Home Drain) are Partially Tapped.
- 02 Drains (Najafgarh & Shahdara) are large drains and technically not feasible to tap whole drain, however these drains are included in the Interceptor Sewer Project where substantial flow of sub-drains under their command areas has been / will be tapped and treated after tapping of sub drains.

AKK

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ROB
GOVT. OF INDIA

- Out of remaining 08 Drains, DJB has informed regarding tapping of Sonia Vihar Drain however flow was observed by DPCC Lab & sample was taken on 06.12.2024, 10.01.2025, 10.02.2025, 05.03.2025, 07.04.2025, 01.05.2025, 02.06.2025, 01.07.2025, 05.08.2025, 03.09.2025 & 09.10.2025. Flow is yet to be tapped / diverted to Sewer / STPs for treatment in case of remaining 08 drains.

Status of STP's

4. That with regards to capacity of Sewage Treatment Plant, the estimated sewage generation in NCT of Delhi is 792 MGD which is 80 % of 990 MGD Water Supplied by Delhi Jal Board. Discharge of treated / partially treated / untreated sewage through various drains out falling into river Yamuna is main cause of water pollution in river Yamuna particularly in the stretch between Wazirabad Barrage to Asgharpur village. There are 37 operational Sewage Treatment Plants (STPs) of Delhi Jal Board (DJB) with total installed capacity of 794 MGD which are being monitored by DPCC on monthly basis and Analysis Results of STPs are placed on the website of DPCC. Letters are issued by DPCC to DJB on monthly basis for taking rectification measures to meet the prescribed standards. STPs of DJB are having Online Continuous Effluent Monitoring System (OCEMS) which are connected to the servers of CPCB & DPCC.

Capacity of operational STPs of DJB, Gap in treatment capacity, Gap in treatment is as follows:

Estimated Sewage Generation in Delhi	792 MGD (80 % of 990 MGD Water Supply)
Installed Treatment Capacity of 37 STPs	794 MGD (100.3 % of Estimated Sewage Generation)
Capacity Utilization of existing STPs	704 MGD (88.66 % of installed capacity)
Gap in Capacity	nil
Gap in Treatment	88 MGD (11.11 %)
No. of Complying STPs (October, 2025)	28 w.r.t. Standards prescribed by DPCC
No. of Non-complying STPs (Oct. 2025)	09 w.r.t. Standards prescribed by DPCC (Letters to be issued To DJB for taking rectification measures to meet the prescribed standards)

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Regd. No. 162
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That with regards to further enhancement of Sewage Treatment Capacity Augmentation Plan of Delhi to meet the future increase / Gap and in Sewage

(Signature)

Generation, Govt. of NCT of Delhi is primarily working on following 4 Sectors for augmenting the sewage treatment capacity in Delhi and details are:

- (i) Rehabilitation of existing 3 STPs at Kondli Ph-II, Rithala Ph-I and Yamuna Vihar Ph -II (Rehabilitation Completed).
- (ii) Upgradation and increasing capacity of remaining 08 existing STPs
- (iii) Construction of 3 New STPs at Okhla (Plant is commissioned and treating the sewage), Sonia Vihar (Completed & under stabilisation) and Delhi Gate (10 MGD) (Land Allotted by DDA / MoHUA on 03.04.2025, Timeline – June, 2027).
- (iv) Construction of 40 DSTPs [26 DSTPs at various locations of Delhi and 14 DSTPs in Najafgarh Drainage Zone]

Faecal Sludge (Septage) Management

6. That DPCC has issued Directions u/s 33 (A) of Water Act, 1974 on 27.03.2023 for imposition of penalties for:-
- (a) deposit of septage by unauthorized (unlicensed) entities,
 - (b) disposal of Septage at place other than the designated places by authorized licensee and
 - (c) Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage.

As per the said directions, Revenue Department (An officer not lower than the rank of Nayab Tehshildar in DM offices), Sub Inspector in Delhi Police, Sanitary Inspector in MCD and Junior Engineers of DJB & IFCD are competent to impose penalties. The Copy of the Directions dated 27.03.2023 issued by DPCC is attached herewith as **ANNEXURE-1**.

7. That Delhi Jal Board filed its response before this Hon'ble Tribunal on 08.11.2024 in OA No. 365 of 2021 {Shamsher Singh Vs. Govt. of NCT of Delhi} w.r.t order dated 26.07.2024 and as per the said report of Delhi Jal Board, 2.04 MGD (9.274 MLD) of untreated sewage of being discharged from the 58 JJ clusters that are yet to be tapped. No information provided in respect of untreated sewage generated Unauthorized Colonies in which sewerage network is yet to be provided by DJB. That based on the information provided by Delhi Jal Board vide above mentioned response submitted before Hon'ble Tribunal, DPCC has imposed Interim Environmental Compensation of Rupees 18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand Only) on Delhi Jal

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Regd. No. 162
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(4)

Board vide Directions dated 21.02.2025 for 2.04 MGD (9.274 MLD) untreated sewage generated from 58 JJ Clusters that are yet to be tapped @ Rupees 2 Crore per MLD of untreated sewage with direction to submit the said amount in form of Demand Draft in favour of Delhi Pollution Control Committee within 15 days from date of service of these Directions. DJB was also directed to submit following information as was sought vide above mentioned Show Cause Notice dated 06.11.2024 in respect of sewage generated:

- i. Sewage generation from the Unauthorized Colonies w.e.f. 21.11.2018.
- ii. Quantity of sewage generated from sources other than Unauthorized Colonies and JJ Clusters, which remained untreated.

Copy of the Directions dated 21.02.2025 issued by DPCC to DJB imposing Environmental Compensation of Rupees 18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Fifty Thousands Only) is attached herewith as ANNEXURE-2.

Details of Committees Constituted for Rejuvenation of River Yamuna

8. That Vide DO Letter Dated 15.05.2025 of Secretary, Ministry of Jal Shakti, Govt. of India, it has been requested to notify Urban Development Department, Govt. of NCT of Delhi as the anchor organization responsible for the preparation of "Delhi Urban River Management Plan". Vide said DO Letter MoJS also requested that a Multi Stakeholder Working Group (MSMG) headed by Chief Secretary, GNCTD may formally notified by the Delhi Govt. Urban Development Department, Govt. of NCT of Delhi vide order dated 22.05.2025 has constituted a committee headed by Chief Secretary, GNCTD to work upon Yamuna River under the project called "Urban River Management Plan (URMP) Vide order dated 02.07.2025, Urban Development Department, Govt. of NCT of Delhi has constituted High Level Committee (HLC) for Rejuvenation of River Yamuna under the Chairpersonship of Hon'ble Chief Minister, Delhi. Hon'ble Minister (Water), Delhi is Co- Chairperson and Chief Secretary, Govt. of NCT of Delhi is Convener of HLC. Secretary Ministry of Jal Shakti and Secretary Ministry of Housing & Urban Affairs (MoHUA) and HODs of various Departments / Organisations are members in the HLC. Chief Executive Officer, Delhi Jal Board is Member Secretary / Nodal Officer of HLC. As per the said order dated 02.07.2025 the HLC will oversee and guide the rejuvenation of Yamuna River in Delhi ensuring a comprehensive and sustainable approach to

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restore its ecological health and aesthetic value. Vide another order dated 02.07.2025, issued by the Urban Development Department, Govt. of NCT of Delhi, an Executive Committee for Rejuvenation of River Yamuna under the chairmanship of Chief Secretary, GNCTD has been constituted for execution of the directions of above mentioned of HLC Chaired by Hon'ble Chief Minister, Delhi.

9. That, in view of the above, the present status report may kindly be taken on record.

[Signature]
DEPONENT

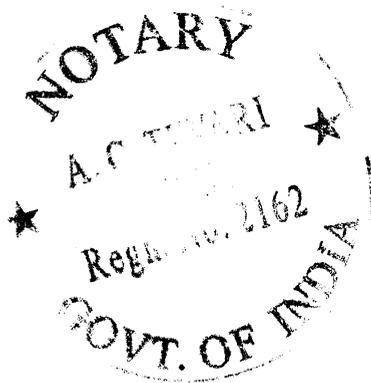
VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

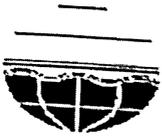
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Verified at New Delhi on this ___ day of December, 2025.

[Signature]
DEPONENT



ATTESTED
①
NOTARY PUBLIC
(DELHI INDIA)
10 DEC 2025



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/(10)/(10)/(46)/Leg-2021/844-852

Dated: 27/03/2023

Subject: Directions under u/s 33 A of the Water (Prevention and Control of Pollution) Act, 1974 read along with Hon'ble National Green Tribunal orders for disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Ganga and its tributaries through O.A. No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and connected matters and has completely prohibited disposing of any kind of waste into the river Ganga vide orders dated 11.04.2017 and 13.07.2017. Defaulter to this direction would be liable to pay Environmental Compensation of Rs 50,000/- per default for such dumping and/or throwing of waste of any kind into the river.

And whereas, Government of India has also introduced National Faecal Sludge & Septage Management (FSSM) Policy in 2017 to emphasize the importance of treating the faecal sludge from on-site sanitation system.

And whereas, Urban Development Department of Government of NCT of Delhi had issued Notification dated 12.11.2018 "Delhi Water Board Septage Management Regulations, 2018" regarding regulations for collection, transportation and disposal of waste of septic tanks and related matters. Under this regulations licenses are being given by DJB to the vendors for collection and transport of Septage to the vehicles even registered in Haryana. DJB is examining the amendments in the said Regulation

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to make it more effective. District Magistrates have been empowered to impose Environmental Compensation on the violators.

And whereas, Hon'ble National Green Tribunal (NGT) in OA No. 365 of 2021 entitled as "Shamsher Singh Vs. Govt. of NCT of Delhi" after recording dissatisfaction on the compliance of the Delhi Water Board Septage Management Regulation, 2018 has constituted a joint Committee headed by Justice S.P. Garg, former Judge, Delhi High Court with nominees of CPCB, DPCC and Chief Engineer, DJB. The committee filed its report before the Hon'ble Tribunal interalia mentioning:

- There appears to be serious failure to monitor compliance of Delhi Water Board Septage Management Regulation, 2018 by DJB.
- There was hardly any efficacious regulatory mechanism for monitoring the activities of the vendors and enforcement of compliance of conditions of the licenses issued to them.
- There was no effective check by the District Magistrates or DJB for prevention of dumping of Septage into the drains/water bodies by authorized or unauthorized vehicles/tankers carrying Septage.
- Though there was a Septage Management Committee headed by District Magistrate in each district, no stringent steps were being taken by them to monitor the unauthorized dumping of Septage.
- Dumping of Septage in the drains was rampant and frequent without any check by the agencies. The situation was disturbing and alarming.
- It is suggested that the Delhi Police/Delhi Traffic Police who have their presence on the ground/roads may be empowered to take action against unauthorized vehicles discharging Septage in the drains or water bodies and also against authorized vendors for violating the terms and conditions of the licenses issued to them. The police will have better surveillance in apprehension of the offending vehicles carrying and discharging Septage illegally. Power to issue challans should be given to them.

And whereas, Hon'ble Green Tribunal vide order dated 21.12.2022 in aforesaid matter has accepted the suggestions and recommendations of the Committee of the aforementioned committee. Further it was directed that, "*Further, we find it necessary to issue clarification/direction under Section 15 (4) read with Section 33 of the NGT Act on the issue of preexisting jurisdiction of the DPCC under the Water and Air Acts to levy compensation for violation of water quality and air quality norms and jurisdiction of Delhi Police in the light of suggestion of the Committee. ... This is necessary having regard to inadequacy of compliance mechanism under the Regulations, as found by the Committee and its adverse impact on recipient environment and public health.*"

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13/1/23



And whereas, high BOD and Coliform are adversely affecting the environment. The greater the BOD, the more rapidly oxygen is depleted in the stream. This means less oxygen is available to aquatic life. The consequences of high BOD are the same as those for low dissolved oxygen: aquatic organisms become stressed, suffocate, and die. High level of fecal coliform is the major cause of water borne diseases, a great threat to aquatic life and a growth of diseases causing bacteria. Ingestion of water contaminated with feces containing pathogens that cause infectious diseases such as cholera and other diarrheal diseases, dysenteries, and enteric fevers.

And whereas, Hon'ble Green Tribunal in its various orders has directed that all the STPs should have a provisions of disinfection for ensuring control of fecal coliform as well as sludge digestion for converting sludge into manure.

And whereas, the Hon'ble Green Tribunal is imposing Environmental damage Charges on all States Government Rs.2 crore per MLD of untreated sewage. To simplify the calculation of environmental damages charges, it comes to Rs 20,000/- per 1,000 liter of untreated sewage/ septage.

Now therefore, in view of the above and in exercise of the powers conferred under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and keeping in view to curb pollution in River Yamuna in Delhi, Delhi Pollution Control Committee hereby issues following directions:

1. (a) penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle, per violation.

(b) Penalty for disposal of Saptage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.

(c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.
2. An officer not lower than the rank of Nayab Tehsildar in DM offices & Sub Inspector in Delhi Police, Sanitary Inspector in MCD and JE in DJB and I&FC shall be competent to impose penalty.
3. The compensation amount so collected shall be deposited to Delhi Pollution Control Committee, in the Account No. **40071442347**, IFSC Code **SBIN0005715** in State Bank of India, ISBT, Kashmere Gate, Delhi-110006.


23/3/13

4. Also, Monthly action taken reports of inspections conducted, Environmental Compensation imposed and Environmental Compensation received shall be submitted by the authorized officers to Member Secretary, Delhi Pollution Control Committee, by 7th of every month at following Email:- msdpcc@nic.in
5. It may be noted that the violation of directions issued under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974, or the rules made thereunder shall be punishable under section 41 of the said Act which include imprisonment upto Six years and with fine.


23/3/13
(Ashwani Kumar)
Chairman, DPCC

To,

1. The Commissioner of Police, Delhi Police Headquarters, Jai Singh Road, New Delhi-110001.
2. The Commissioner, Municipal Corporation of Delhi, 9th Floor, Civic Centre, Minto Road, New Delhi-110002.
3. Secretary, I&FC, L.M. Bund Office Complex, Shastri Nagar, Geeta Colony, Delhi 110031
4. CEO, Delhi Jal Board, Arunalaya Complex, Jhandewalan Extension, Jhandewalan, Delhi 110005.
5. The District Magistrates of Delhi (Revenue Department), Government of NCT of Delhi.

Copy to:

1. The Divisional Commissioner, 5 Sham Nath Marg, Delhi-110054
2. Staff Officer to Chief Secretary, GNCTD.
3. Director, Department of Environment, NCT of Delhi
4. In-charge (IT), DPCC- for uploading at website of DPCC.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
3rd FLOOR, BLOCK-1, DMRC IT PARK BUILDING, SHASTRI
PARK, DELHI-110053

visit us at : <http://dpcc.delhigovt.nic.in>

Annexure-2



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F. No. DPCC/CMC-II/NGT(365/2021)/274-275

Dated: 21/02/2025

Subject: Directions for imposition of Environmental Compensation for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna.

Whereas, Central Pollution Control Board (CPCB) is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention and Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, Hon'ble National Green Tribunal (NGT) is monitoring various activities causing pollution in River Ganga and its tributaries through O.A. No. 200 of 2014 - M. C. Mehta Vs. Union of India & Ors. and connected matters and has completely prohibited disposing of any kind of waste into the river Ganga vide orders dated 11.04.2017 and 13.07.2017.

And whereas, Government of India has also introduced National Faecal Sludge & Septage Management (FSSM) Policy in 2017 to emphasize the importance of treating the faecal sludge from on-site sanitation system.

And whereas You, Delhi Jal Board, having its Head Office at Varunalaya Phase-II, Jhandewalan, Karol Bagh, Delhi-110005 are responsible for septage management in entire Delhi including providing sewerage network in Unauthorized Colonies and JJ Clusters.

And whereas, Urban Development Department of Government of NCT of Delhi had issued Notification regarding regulations for collection, transportation and disposal of waste of septic tanks and related matters titled as "Delhi Water Board Septage Management Regulations, 2018" on 12.11.2018. Under this regulations licenses are being given by DJB to the vendors for collection and transportation of Septage to the vehicles.

And whereas, NGT in OA No. 365 of 2021 titled as "Shamsher Singh Vs. Govt. of NCT of Delhi" after recording dissatisfaction on the compliance of the Delhi Water Board Septage Management Regulation, 2018 has constituted a joint Committee headed by Justice S.P. Garg, former Judge, Delhi High Court with nominees of CPCB, DPCC and Chief Engineer, DJB.

And whereas, NGT vide order dated 21.12.2022 in the aforesaid matter has accepted the suggestions and recommendations of the aforementioned committee. Further Hon'ble NGT pleased to direct that, "Further, we find it necessary to issue clarification/direction under Section 15 (4) read with Section 33 of the NGT Act on the issue of preexisting jurisdiction of the DPCC under the Water and Air Acts to levy compensation for violation of water quality and air quality norms and jurisdiction of Delhi Police in the light of suggestion of the Committee. ... This is necessary having regard to inadequacy of compliance mechanism under the Regulations, as found by the Committee and its adverse impact on recipient environment and public health."

And whereas, DPCC in exercise of the powers conferred under section 33 (A) of the Water Act, 1974 keeping in view to curb pollution in River Yamuna in Delhi, issued directions on 27.03.2023 interalia mentioning:

1. (a) *penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.*
- (b) *Penalty for disposal of Saptage at place other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.*
- (c) *Penalty on a person who uses the services of unlicensed vendors/ vehicle for discharging the septage shall be Rs. 10,000/- per violation.*
2. *An officer not lower than the rank of Nayab Tehshildar in DM offices & Sub Inspector in Delhi Police, Sanitary Inspector in MCD and JE in DJB and I&FCD shall be competent to impose penalty.*

And whereas, Urban Development Department, GNCTD has issued "Delhi Water Board Septage Management (Amendment) Regulation, 2024" on 13.03.2024 including following amendments in the existing Regulations :

1. (a) *Penalty for deposit of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle.*
- (b) *Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation.*
- (c) *Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation.*
2. *An officer not lower than the rank of Naib Tehsildar in DM offices, JE in DJB/I&FC, Sub Inspector in Delhi Police and Sanitary Inspector in CD shall be competent to impose penalty.*

Installation of GPS System - Each Vehicle used for transportation of septage shall be fitted with GPS device and access rights of the movement data shall be given to the Delhi Jal Board for tracking of such vehicles.

And whereas, Hon'ble NGT vide order dated 26.07.2024 in OA 365/2021 directed as follows:

".....

5. *With regard to these un-authorized colonies indicated above, no information has been provided pertaining to quantity of sewage generated, collection system, treatment systems and disposal of the same including the waste water quality standards. It is also not clear if sewage generated from these unauthorized colonies is being collected and transported by tankers as no such information has also been provided.*
6. *We fail to understand the inaction by DPCC for such continued violations by DJB. The counsel for DPCC indicated that he has no information with regard to any punitive action taken against DJB for such in-action."*

And whereas, DPCC issued a show cause notice to Delhi Jal Board on 06.11.2024 for imposition of Environmental Compensation for not providing sewerage network in unauthorized colonies and JJ clusters in time-bound manner thereby resulting in disposal of untreated Septage into river Yamuna or drains leading to river Yamuna and also directed to submit detailed action plan with timelines and responsible personnel along

following information:

- i. Action plan with timelines for providing sewerage network in all Un-authorized colonies and JJ Clusters
- ii. Sewage generation from the Unauthorized Colonies and JJ Clusters w.e.f. 21.11.2018.
- iii. Septage collected and treated since 21.11.2018.
- iv. Gap i.e. Total Sewage generated from Unauthorized Colonies and JJ Clusters w.e.f. 21.11.2018 – Total Septage / Sewage collected and treated in STPs of DJB.
- v. Quantity of septage generated from sources other than Unauthorized colonies and JJ Clusters, which remained untreated.

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and whereas, in reference to the Show Cause Notice issued to Delhi Jal Board on 06.11.2024, no reply response was received from Delhi Jal Board.

And whereas, DJB filed its response before Hon'ble Nation Green Tribunal on 08.11.2024 in OA No. 365 of 2021 titled as "Shamsher Singh Vs. Govt. of NCT of Delhi" w.r.t order dated 26.07.2024 and as per the said response, 2.04 MGD (9.274 MLD) of untreated sewage is being discharged from the 58 JJ clusters that are yet to be tapped. However, No information was provided in respect of untreated sewage generated from Unauthorized Colonies.

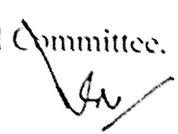
Now therefore, in view of the above and as decided by the competent authority in Delhi Pollution Control Committee, Interim Environmental Compensation of Rupees 18,54,80,000/- (Rupees Eighteen Crore Fifty Four Lakh Eighty Thousand Only) for 2.04 MGD (9.274 MLD) untreated sewage generated from 58 JJ Clusters that are yet to be tapped @ Rs.2 crore per MLD of untreated sewage, is hereby imposed on Delhi Jal Board with the direction to submit the said amount in form of Demand Draft in favour of Delhi Pollution Control Committee within 15 days from date of service of these Directions.

You are also directed to submit following information as was sought vide Show Cause Notice dated 06.11.2024 in respect of sewage generated:

- i. Sewage generation from the Unauthorized Colonies w.e.f. 21.11.2018.
- ii. Quantity of sewage generated from sources other than Unauthorized Colonies and JJ Clusters, which remained untreated.

In case of failure to deposit the said Environmental Compensation within 15 days from the date of service of this order, necessary action for recovery of the said amount as an arrears of land revenue will be initiated without any further reference in this regard.

This issues with the approval of the Competent Authority in Delhi Pollution Control Committee.

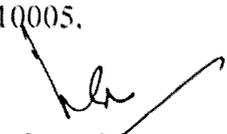

(Dr. K. S. Jayachandran)
Member Secretary, DPCC

To,

Member Drainage,
Delhi Jal Board, Varunalaya Ph-II,
Jhandewalan, Delhi-110005

Copy to:

1. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Delhi-110005.


(Dr. K. S. Jayachandran)
Member Secretary, DPCC